

In the Central Administrative Tribunal

Principal Bench: New Delhi

1. OA No.2509/90

Date of decision: 04.12.1992.

Heavy Water Supervisor's

Association

...Petitioners

Versus

Union of India through the

Secretary, Department of Atomic

Energy, New Delhi & Others

...Respondents

2. OA 7778/92

Tamil Nadu Atomic Power

Employees Union Kalpakkam

...Petitioners

Versus

Union of India & Another

...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioners

None

For the respondents

Shri P.P. Khurana, Counsel

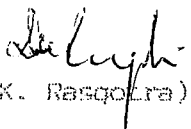
Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner in this case. Shri Khurana, learned counsel appearing for the respondents submitted that both these petitions are fully covered by the judgement of the Tribunal in OA 1126/91 and connected cases Nuclear Fuel Complex

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Employees Association Vs. Union of India & Others and
connected cases decided on 22.9.1992. Following the
said decision both these petitions are dismissed. No
costs.


(T.K. Rasgotra)

Member(A)


(V.S. Malimath)

Chairman

Encl.

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